

Thefts on railways

1351. **Pandit J. P. Jyotishi:** Will the Minister of Railways be pleased to state:

(a) what was the number of cases of theft from Railway godowns and wagons during the year 1958-59;

(b) how many of these were detected and prosecuted;

(c) what was the amount of property lost; and

(d) what steps Government have taken to put a stop to this and what is the percentage of reduction in crimes thereby?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Figures are maintained according to calendar year. Cases which occurred during 1958 are 3932.

(b)	NUMBER	
	detected	prosecuted
	1187	864

(c) Rs. 17,62,496.

(d) The following steps have been taken:

(1) escorting of all important night goods trains by armed and unarmed personnel of the R.P.F. in the vulnerable sectors;

(2) joint patrolling of track by Railway Police and R.P.F. on vulnerable sectors;

(3) improvements in wagon security by enforcing extensive double rivetting and adoption of E.P. locking of wagons to render wagon breaking difficult;

(4) picketing and patrolling of vulnerable marshalling and other important yards and godowns by personnel of the R.P.F.;

(5) enlisting the active assistance of Railway and District Police to deal with railway criminals who are found or suspected to be responsible for theft;

(6) Provision of proper enclosure in the form of protective walls or fencings in vulnerable yards and at godowns;

(7) the Headquarters detective staff and the detective staff attached to the Divisions are being extensively used to maintain surveillance at vulnerable points, to collect intelligence about habitual railway criminals and their 'modus operandi' and to take appropriate preventive action against them in collaboration with the Railway and District Police;

(8) existing security arrangements are being periodically discussed at appropriate levels with the Railway and District Police authorities with a view to bringing about improvements considered necessary from time to time.

The overall percentage of reduction in crime is 17.00 per cent.

Lift Irrigation Schemes in Kerala

1352. { **Shri A. K. Gopalan:**
Shri Kodiyam:

Will the Minister of Food and Agriculture be pleased to state:

(a) the amount of allocations under the Second Five Year Plan for Lift Irrigation Schemes in Kerala;

(b) the amount already spent during the first three years of the Second Plan under this head;

(c) whether the State Government have asked for increase in the allocation under this head in view of the